

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.972/MP/2025

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 seeking return of Conn – BG2 submitted by the Petitioner to the Central Transmission Utility of India Limited under Regulation 8 (ii) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to The Inter-State Transmission System) Regulations, 2022, in view of surrendering of connectivity on account of withdrawal of Generation Project.

Petitioner : Assam Power Distribution Company Limited (ASPDCL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **24.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, APDCL
Ms. Aishwarya Subramani, Advocate, APDCL
Shri Piyush Sachdev, Advocate, APDCL
Shri Harsha V Rao, Advocate, APDCL
Ms. Poonam Verma Sengupta, Advocate, NREGSPTL
Shri Saunak Rajguru, Advocate, NREGSPTL
Shri Pradyumn Amit Sharma, Advocate, NREGSPTL
Ms. Poorva Saigal, Advocate, CTUIL
Shri Shubham Arya, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, while pointing out that an advance copy of CTUIL's reply was received only recently, sought two weeks' time to file a rejoinder. The learned counsel for the Respondent, CTUIL, also sought liberty to file/upload its reply.

2. Considering the above, the Commission permitted the Respondent, CTUIL, to file/ upload its reply within three days and the Petitioner to file its rejoinder(s) within two weeks.

3. The Petitioner will be listed for hearing on **18.3.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

